

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(2)

O.A. No.808 OF 2004

New Delhi, this the 1st day of April, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Dr. V.K. Sinha
ADG(HA) (Retd.),
Flat No.9358,
C-9, Vasant Kunj,
New Delhi.Applicant
(By Advocate : Shri Manoj Chatterjee with Ms.K. Iyer)

Versus

1. Union of India,
Through its Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Union Public Service Commission,
Through its Secretary,
Dholpur House, Shahjahan Road,
New Delhi.Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

During the course of submissions, it has been pointed that against the order of the disciplinary authority, a review petition has been filed, which is still pending, but no decision on the same has been taken.

2. Learned counsel for applicant, therefore, states that he may be permitted to withdraw the present Original Application with liberty to file a fresh application in case any adverse order is passed. Allowed as prayed.

3. Subject to aforesaid, the present Original Application is dismissed as withdrawn.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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